

with an explanatory memorandum.

[Placed in Library. See No. LT-3701/72.]

NOTIFICATION UNDER INDUSTRIES DEVELOPMENT AND REGULATION ACT, 1951 AND ANNUAL REPORT OF THE CENTRAL SILK BOARD FOR 1971-72.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

- (i) S.O. 584(E) published in Gazette of India dated the 8th September, 1972 regarding management of the Rai Sahab Rakhchand Gopaldas Mohta Spinning and Weaving Mills Private Limited, Akola. [Placed in Library. See No. LT-3699/72.]

- (ii) S.O. 590(E) published in Gazette of India dated 12th September, 1972 regarding management of the Swadeshi Cotton and Flour Mills Ltd., Indore.

— [Placed in Library. See No. LT-3717/72.]

(2) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1971-72 under section 12A of the Central Silk Board Act, 1946. [Placed in Library. See No. LT-3696/72.]

CORRECTION OF ANSWER TO S.O. NO. 261 DATED 18TH AUGUST, 1972 RE. ARREARS OF DIRECT TAXES  
13.51 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): It is found that certain factual inaccuracies have crept in the replies given to Supplementaries to Lok Sabha Starred Question No. 261 on 18th August, 1972. The statement made by me and the correct position is indicated below:—

STATEMENT MADE

CORRECT POSITION

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|---|---|
| <p>1. In reply to Supplementary by Shri C. K. Chaudrappan it was stated that there has been a progressive reduction in the arrears and this year alone we have collected about Rs. 61 crores.</p>   | <p>In the financial year 1971-72 the reduction in gross arrears by way of adjustment, appeal effects and cash collection for income-tax amounted to Rs. 303.64 crores. This includes cash collection of Rs. 87 crores. The figure of Rs. 61 crores referred to by me relates to the reduction in the net arrears as on 31-3-72 (Rs. 438.60 crs.) as compared to the net arrears as on 31-3-71 (Rs. 499.68 crores)</p> |
| <p>2. In reply to a Supplementary by Shri Dinen Bhattacharyya about the arrears against big business houses it was stated that the arrears were Rs. 436 crores and that these Rs. 436 crores arrears would mean a couple of thousands of assessees.</p> | <p>The correct figure is Rs. 438 crores. The arrears of Rs. 438 crores were the net arrears due from assessees all over India. The actual number of assessees from whom the net arrears of Rs. 4 crores are outstanding is not known but the number would run into lacs.</p>  |

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3. In reply to a Supplementary by Shri K. Lakhappa it was stated that between 1947-47 to 1971-72, a sum of Rs. 9694 crores have been collected constituting 86% of the demands raised.
4. In reply to Supplementary by Shri Jyotirmoy Bosu it was stated that as far as Shri Biju Patnaik is concerned, he has got 75 writs in the Calcutta High Court.
5. In reply to a Supplementary by Shri S. M. Banerjee it was stated that the amount of Rs. 25 lakhs concerning Shri Ram Rattan Gupta has not been written off.
- 1947-47 is a typing error. The correct years should be 1947-48 to 1971-72. The percentage of 86% is not applicable to collection of Rs. 9694 crores. This percentage relates to the demand collected during 1971-72. In this year a demand of Rs. 1,217 crores was raised out of which Rs. 996 crores became due for collection and Rs. 881 crores was reduced or collected which is 86% of demand fallen due.
- The number of writs filed in Shri Biju Patnaik's own case is 16. The number of writs filed in the case of Biju Patnaik group as a whole exceeds 50. It was 58 as on 11-4-72 when a question about him was answered.
- After examining the scaling down petition of the assessee (Ram Rattan Gupta Group) a sum of Rs. 30.41 lakhs was written off in December, 1964. However, later when it was discovered that some assets were not disclosed in the scaling down petition of the assessee, the matter was re-examined and the C.I.T. was asked to take all the legal steps available to the Government, including civil quite to recover the sum of Rs. 30.41 lakhs.

The delay in correcting the reply was due to the heavy pressure of work on account of Parliament Questions. Further the present question involved a large number of different sets of facts and figures. Since during the course of Supplementaries some mistakes have crept in on some of the facts and figures given, a double check was required to be made to ensure that the figures given in the above statement were correct. This double check has also caused some delay in preparing the above statement.

I hope the position is clear now.

**CORRECTION OF ANSWER TO S.Q  
NO. 123, DATED 8TH AUGUST,  
1972 re. TRADE RELATIONS WITH  
FORMOSA**

**THE MINISTER OF FOREIGN**

**TRADE (SHRI L. N. MISHRA):**  
According to the Report of the Proceedings of the House on the 8th August, 1972 I am reported to have stated in reply to a supplementary by Shri Samar Guha that goods worth Rs. 149 crores have been exported to Formosa. I wish to clarify that the correct position is that goods worth Rs. 199 lakhs have been exported to Formosa during 1970-71. In fact, I have drawn attention to the statement laid on the Table of the House in reply to the Question, where in detailed statistic relating to Trade with Formosa have been furnished.

In another reply to a supplementary by Shri Jyotirmoy Bosu, I am reported to have stated that India has trade relations with almost all the countries except three countries,